

the Pakistan Government on different occasions both in Islamabad and Delhi. Our Ambassador in Pakistan had been in touch with both the Pakistani Foreign Office and the Provincial authorities in Lahore. Yesterday, the Ambassador of Pakistan was called and told by the Secretary of the Ministry of External Affairs of our serious concern, distress and disappointment over the incident. It was impressed upon the Pakistan Government that the safety and security of Indian diplomats, officials and pilgrims in Pakistan are the responsibility of that Government and that immediate measures should be taken to apprehend and punish the culprits. The House may recall that the assailants of an Indian official at the Gurudwara in Lahore on November 10, last year, have neither been prosecuted nor punished so far. Such acts have only encouraged the extremist elements. It is unfortunate that a handful of miscreants from other countries have been allowed to indulge in anti-Indian activities.

In response to our demarche the Pakistan Government have now informed us that six persons involved in the attack on the Indian diplomats have been arrested. We expect that appropriate punishment will be speedily meted out to the assailants and strong measures will be taken by the Pakistan Government to prevent such criminal acts against Indian diplomats and officials in future.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT): Sir with your permission I rise to announce that Government Business in this House during the week commencing 2nd December, 1985, will consist of :

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Further consideration and passing of the Sick Industrial Companies (Special Provisions) Bill, 1985.
3. Discussion on the Resolutions seeking disapproval of the payment of

Bonus (Amendment) Ordinance, 1985 and the Payment of Bonus (Second Amendment) Ordinance, 1985 and consideration and passing of Payment of Bonus (Second Amendment) Bill, 1985.

4. Discussion on the Resolution seeking disapproval of the Aircraft (Amendment) Ordinance, 1985 and consideration and passing of the Aircraft (Amendment) Bill, 1985.
5. Consideration and passing of the Futwah Islampur Light Railway Line (Nationalisation) Bill, 1985.
6. Discussion and voting on the Supplementary Demands for Grants (Railways) for 1985-86.
7. Consideration and passing of the following Bills, as passed by Rajya Sabha :—
 - (a) The Delegated Legislation Provisions (Amendment) Bill, 1985.
 - (b) The Bonded Labour System (Abolition) Amendment Bill, 1985.

[Translation]

SHRIMATI USHA RANI TOMAR (Aligarh) : Mr. Speaker, Sir, I would request the Hon. Minister of Parliamentary Affairs to include the following subject in the list of Business for the next week :

The padlocks manufactured in Aligarh are famous not only in India but throughout the world. Even today Aligarh is famous for its lever locks. In the padlock industry, Aligarh has got a district place in the world map. The State Government of Uttar Pradesh has decided to develop Aligarh as a city of lock industry by making extra provision in the budget for it. Besides manufacturing of locks, this city is making steady progress in the field of other small and cottage industries as well. Now this padlock industry of Aligarh has confined to the big factories. The Workers engaged in this industry work day and night to make the factory owners prosperous but they themselves become

victims of intestinal diseases. Many workers also become victims of contagious diseases like tuberculosis and thus meet their untimely death. They are not in a position to get themselves treated even in the hospitals of E.S.I. Even the worker insurance policy is not applicable to them.

I would request the Central Government to take immediate steps for their proper health-care.

[English]

SHRI V. S. KRISHNA IYER (Bangalore South) : Sir, I request that the following item may be included in the next week's business of the House.

The Coffee growers in the South have staged a dharna in front of the Coffee Board Office at Bangalore on the 28th of this month. The plight of the coffee growers particularly the small growers, who constitute nearly 90 per cent of the coffee growers is really miserable. For the past several years, they have been demanding remunerative prices for the coffee growers but their demand had fallen on deaf ears and they are now forced to resort to Satyagraha.

Their main demands are :

- (i) fixation of minimum release price of coffee seeds;
- (ii) Abolition of Export duty on coffee.
- (iii) Majority representation of coffee growers as elected members on the Coffee Board.
- (iv) Amendments to the Coffee Act to make it more effective.

Since their demands are all genuine I urge the Government to talk to the representatives of the Coffee growers and find solution to their demands.

SHRI BALASAHEB VIKHE PATIL (Kopargaon) : I suggest that the following matters may be included in the business of the next week.

(1) The recently held National Games in the capital have given an impetus to the sports in the country and given a lot of encouragement to the sportsmen and sportswomen. Preparations should now be made in right earnest for the 1990 Olympic Games. It is, however, reported that adequate sports infrastructure and other facilities are still lacking in the various States. Suitable coaching and other assistance are also not being provided to the sportsmen and sportswomen. There is an urgent need to thoroughly review the functioning of the Sports Authority of India and the various sports organizations, arrangements for coaching and providing all other facilities.

(2) The Agricultural Prices Commission was recently renamed by the Government as the Agricultural Costs and Prices Commission. There has, however, been no change in the terms of reference and functions of the Commission. The recommendations of the Commission are not binding on the Government and very often their recommendations are not accepted by the Government. There are also lacunae in the studies of the Commission and the criteria followed by them which leads to incorrect calculations. There is, therefore, an urgent necessity in the public interest to have a discussion in the House on the terms of reference and functioning of the Commission.

SHRI K. RAMACHANDRA REDDY (Hindupur) : I would like the following matter to be included in the agenda for the next week.

It is well known that the chronic drought affected district of Anantpur in Andhra Pradesh is suffering from successive famines.

In order to provide employment to labour, it is very essential to improve this area industrially. This district is rich in minerals like iron, gold and asbestos. This district also produces ground nut and mulberry in large quantities. It is imperative that industries—agriculture based and mineral based are started in this area so as to provide employment. The Central Government should give top priority to this matter and locate as many industries as possible in this area and help the people of this area to get over the severe effects of famine.

[Translation]

SHRI VIRDHI CHANDER JAIN (Barmer): Mr. Speaker, Sir, I would like to request that the following matters may be included in the List of Business for the next week :

(1) In spite of the cotinuous efforts of the Rajasthan Government, the Bhakhra-Beas Management Board has failed to supply to Rajasthan its full share of water from Ravi, Beas and sutlej rivers. Actually, these rivers are under the control of the Punjab Government which does not supply water to Rajasthan at the time of need and supplies it when it is not needed. Consequently the crops in Rajasthan area get damaged. The Rajasthan Government has never approved this situation. I would, therefore, like to request the Central Government that it should exercise its powers and get the Rajasthan's full share of water from Ravi, Beas and Sutlej supplied to it in time and urge the Punjab Government not to interfere with the affairs of the Board.

(2) The Madhya Pradesh Government has constructed and is still constructing hundreds of dams in 'catchment areas' of the Gandhi Sagar Dam. Consequently the State Government is not getting its share of water in the Gandhi Sagar, Rana Pratap Sagar and the Jawahar Sagar and lesser power is being generated in the State as a result thereof. The Rajasthan Government has sent many representations in this regard to the Central Government. The Chief Ministers of the two States also met in Madhya Pradesh. The Central Government had also convened their meeting but the Madhya Pradesh Government is still continuing construction of dams in 'catchment area' of the Gandhi Sagar Dam.

I would, therefore, like to urge the Central Government to convene an immediate meeting of the Chief Ministers of

Rajasthan and Madhya Pradesh, and construction of dams in the catchment areas of Gandhi Sagar Dam should be immediatley stopped and a decision should also be taken to supply Rajasthan's full share of water to the Gandhi Sagar, Rana Pratap Sagar and Jawahar Sagar.

SHRI AZIZ QUERESHI (Satna): Mr. Speaker, Sir, the following matters may be included in the statement made by the Minister of Parliamentary Affairs :

(1) With the increasing population and development of Delhi, its limits are expanding day by day. There is one railway level crossing near Okhla railway station for going to Mathura Road from Okhla industrial estate and Kalkaji. The crossing remains closed for 45 minutes to 90 minutes at different times. The patients going to Holy Family Hospital in case of emergency and the students and the teachers going to Jamia Milia University from Kalkaji side have to wait for hours at the crossing, causing physical strain and stress and mental torture. In addition, thousands of people going from Kalkaji to Friends Colony or other places and the vehicles including trucks, buses, cars, scooters, bicycles etc. remain stranded as the road is blocked. This results in a situation which can cause accidents. It is, therefore, necessary that a fly-over is constructed on the crossing immediately. Till the fly-over is constructed, arrangements should be made in such a way that this crossing is not closed for more than 10 minutes at a time. Also, keeping in view the increasing population of Delhi and convenience of the general public, Okhla railway station should be expanded and should be fully developed. Arrangements should also be made for stoppage of all those trains at Okhla station which come from or go to Delhi and stop at New Delhi and Hazrat Nizamuddin railway stations. All other facilities should also be provided there.

[Shri Aziz Quereshi]

- (2) There is one historical and ancient temple of Lord Shiva in Virsinhpur, a city of cultural, historic and religious importance situated in Chitrakut Assembly segment under Satna Lok Sabha constituency in Madhya Pradesh. Thousands of devotees come from far and near places to have 'darshan' of the Lord Shiva, but it is a matter of regret that the Government has not done much for the development of this temple or that of Virsinhpur.

For the development of this historic and cultural city and also keeping in view the religious feelings of the people and to give an impetus to the tourism, the Central Government should direct the Madhya Pradesh Government to take necessary steps in this direction at the earliest so that the city of Virsinhpur becomes an ideal city. It should also be directed that arrangements should be made to provide all modern facilities including lodges etc. for the tourists and visitors to the city. The Central Government should also give special financial assistance to the State Government for this purpose.

[English]

Dr. Datta Samant (Bombay South Central) : I request you to include the following in the next week's business of the House.

A number of factories at Bombay, Thana, Belapur in Maharashtra are closed down by the employers without any labour demands or agitation. Similarly, a number of small factories are closed down and about fifty thousand labourers are unemployed. Their Gratuity and Provident Fund will not be paid. All these employers have not taken permission of Government while closing the units as per 25(O) of Industrial Disputes Act. But all these factories are closed because of non-payment of electric bills, thus stopping electric supply, non-payment of workmen's salaries, not bringing furnace oil, etc. The tendency to close down units in such a manner is increasing day by day and in the coming five years, this tendency to close down the units will increase. Many of these employers are taking all concessions of industries in other States and closing the old units in Maharashtra. Calico Chemicals of

Sarabhai Group, WG Forge, Shrinivas Cotton Mill, Solid Containers, Bombay Mallable, Amardye Chem, Bomay Potteries are some of the important units.

Apart from this, hundreds of other units employing more than hundred workmen have applied to Government for closing down units or retrenching the workmen and sooner or later, they are going to use the same course of non-payment of electric bills etc. Government should take strict measure against these employers and they should not be given loans or concessions while starting industries at any other place or state.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H. K. L. BHAGAT) : Sir, the Hon. members have a right to suggest inclusion of any item of business and I should certainly bring this to the notice of the Business Advisory Committee. Here I would like to make a submission. It is only a submission for the Hon. Members to consider, A number of items have been suggested in this, which to my mind can be raised in other ways and the Hon. members might consider this. They know the ways, for example, they can raise these matters under Rule 377, Calling Attention, under general discussion and so on. As the time of the House is limited and the Business Advisory Committee is faced with many problems, I am just giving you a suggestion. They have the right to suggest. And I will bring forward certainly to the notice of the Business Advisory Committee.

12.05 hrs.

MOTION RE : THIRD AND FOURTH
REPORTS OF COMMISSION FOR
SCHEDULED CASTES AND
SCHEDULED TRIBES

— Contd.

[English]

MR. SPEAKER : Now, Item No. 19.

The House will take up further consideration of the Third and Fourth Reports of the Commission for Scheduled Castes and